

CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH
JODHPUR

Date of Order: 22.11.95.

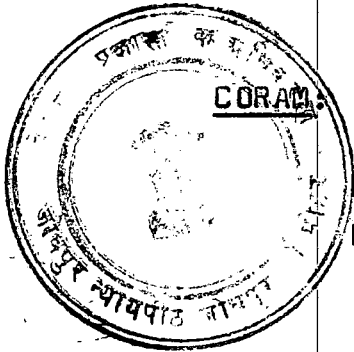
O.A.No.332/95.

Mohd. Aslam ...Applicant.

versus

Union of India & Ors. ...Respondents.

Mr. J.K.Kaushik, Counsel for the applicant.
Mr. Ram Narayan, Brief holder for,
Mr. P.P.Chaudhary, Counsel for the respondents.



Hon'ble Mr. N.K.Verma, Administrative Member.
Hon'ble Mr. Ratan Prakash, Judicial Member.

PER HON'BLE MR. N.K.VERMA :

Heard Shri Kaushik.

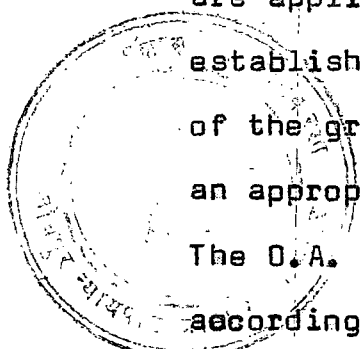
2. The relief sought for in this O.A. is in regard to Annexure A/1 dated 17.7.95 which is an order suspending the applicant from the post of Salesman-cum-clerk of Air Force Canteen.

3. Shri Kaushik stated that as per the condition of Service Rules there is no provision for making

...2.

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any representation/appeal as is enjoined in the Section 23 of the C.C.S.(C.C.A.) Rules against suspension orders. In this connection, it was brought to our notice that in an earlier O.A. this applicant had been given the relief of being treated as a holder of a civilian post ~~an~~ employee of Central Government in defence service. As such, the applicant is fully covered by the rules which are applicable to the civilians working in defence establishment. The applicant may seek redressal of the grievance regarding the suspension with an appropriate authority under the relevant rules. The O.A. is pre-mature at this stage. The O.A. is accordingly dismissed.



R. Prakash
 (Ratan Prakash)
 Member (J)

N.K. Verma
 (N.K.Verma)
 Member(A)

V/S